

OA 1317/93

7.9.93

Hon. Mr. Mahalingam J.M.

Learned counsel for applicant during the course of argument while pressing the case for admission has realised that certain facts are to be specifically mentioned in the original application which were left to be inadvertently. As such he wants to move the amendment application. Adjoined. List this case on 16.9.93 for admission.

de
J.M.

OR
No amendment application has been filed so far.

8
15/9

16.9.93

Hon'ble Mr. A.K. Sinha, J.M.

Applicant is not present.
The order passed on 7.9.93 has also not been complied with inasmuch as no amendment application has been filed so far.

Adjourn this case to 5.10.93.

If on the next date the amendment petition as directed for filing of the application is not made, then without further reference, the case shall stand dismissed.

OR

Amendment Application
No. 1317/93 in OA
1317/93 has been filed
on behalf of the applicant
Submitted before K.M.S.
Cant for order. /jw/

Nag
4/10/93

4
J.M.

05-10-93

No sitting. Adjourned
to 03-11-93 for
admission.

OR

Misc Petition - 1817/93
in OA - 1317/93, Jagdish
Prasad vs. U.O.I S. 806

has been filed by the
counsel for the petitioner,

Submitted before Honble
Court for order.

Mag 07/10/93

8/10/93Honble Mr. Maharaajdin J.M.

Learned counsel for the applicant
has stated that he does not
press the OA No. 1317/93 because
of some technical defects and he
would file a fresh application.

The applicant is permitted to
withdraw the application with
liberty to file fresh petition
on the same cause of action.

W
J.M.